

In the National Company Law Tribunal, Jaipur

Item No. 219
CP No. 96(ND)/2017
TA No. 42/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

M/s Dinesh Kumar Jalan & Ors.Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd and Ors.Respondent


Order delivered on 16.09.2019

Coram: DR. POONDLA BHASKARA MOHAN, JUDICIAL MEMBER
SH. RAGHU NAYYAR, TECHNICAL MEMBER

For Petitioner (s) : Amol Vyas, Adv.
For Respondent(s) : Yash Sharma, Adv.

ORDER

Learned counsels appearing for both the parties submit that there is a likelihood of settlement in the matter and they further submit that they are going to meet for negotiation on 24.09.2019 along with their clients in this regard. For further hearing, post the matter on 27.09.2019.


Sd-
(RAGHU NAYYAR)
TECHNICAL MEMBER


Sd-
(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER